

## NHRC issues notice to Odisha, U.P. over assault on tribal girl

The National Human Rights Commission (NHRC) has issued notices to the governments of Odisha and Uttar Pradesh over the trafficking, illegal confinement, and repeated sexual assault of a 17-year-old tribal girl from Dhenkanal district, who was sold for ₹50,000 and subjected to abuse for nearly two years in Jhansi. In an official communique, the Commission cited reports stating that the victim was lured to Uttar Pradesh on the pretext of employment. “The girl managed to escape with the help of a local advocate and approached the Jhansi police. Although her statement was recorded, no further action was allegedly taken by the police.”

## NHRC takes cognizance of *Indian Express* report on 53 maternal deaths in MP's Sidhi, issues notice

Anand Mohan J  
Bhopal, June 3

THE NATIONAL Human Rights Commission (NHRC) has taken suo motu cognizance of *The Indian Express* report which found that 53 women died before, during or after childbirth in Madhya Pradesh's Sidhi district between April 2025 and March 2026, and has issued a notice to the state's Chief Secretary seeking a detailed report within two weeks.

In a statement issued Tuesday, the NHRC said it had taken cognizance of the report about the deaths "during pre and post-delivery in the Sidhi district... primarily due to lack of awareness and medical facilities".

"The Commission has observed that the contents of the media report, if true, raise a serious issue of violation of human rights. Therefore, it has issued a notice to the Chief Secretary, Government of Madhya Pradesh, seeking a detailed report within two weeks."

The NHRC noted that Sidhi had "consistently ranked among the bottom three districts in the Community Maternal Health League grading conducted by the State Health Department".

Referring to the findings in the report, the NHRC said that out of the 53 maternal deaths, the average age of the deceased women was 26 years and most were first- or second-time mothers. "The news report has also revealed a lack of basic infrastructure, including doctors and technical experts at Community Health Centres, Primary Health Centres and the District Hospital, due to which patients are referred to higher medical facilities in the faraway Rewa District, risking life in transit," the NHRC said.

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The Indian Express report published on May 29

portation difficulties faced by pregnant women in remote villages. Quoting an ambulance driver whom *The Indian Express* spoke to, the NHRC said several villages lacked proper road connectivity and that women often had to be carried on cots for two to three kilometres before reaching an ambulance, particularly during the monsoon season.

Leader of Opposition in MP, Congress's Umang Singhar, welcomed the NHRC decision and said the intervention vindicated concerns he had raised earlier regarding the state of healthcare services in the district. He demanded that the state government conduct a high-level review of maternal health services across MP rather than limiting the inquiry to Sidhi district.

BJP spokesperson Hitesh Bajpai said, "There has been a significant improvement in the Maternal Mortality Ratio, especially over the last two decades, and we are continuing to make progress. However, there is still much work to be done. In remote and tribal areas, shortages of specialised medical human resources such as gynaecologists, obstetricians and trained midwives can make deliveries more complicated. The government is addressing these challenges by expanding healthcare infrastructure..."

# आदिवासी किशोरी का सौदा कर दो साल तक दरिंदगी, एनएचआरसी ने लिया संज्ञान

जागरण संवाददाता, भुवनेश्वर

ओडिशा के ढेंकनाल जिले से नौकरी का झांसा देकर उत्तर प्रदेश के झांसी ले जाई गई 17 वर्षीय आदिवासी किशोरी को खरीदने और दो वर्षों तक यौन शोषण करने का मामला सामने आया है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने घटना पर स्वतः संज्ञान लेते हुए यूपी और ओडिशा के डीजीपी तथा ढेंकनाल के जिलाधिकारी को नोटिस जारी कर दो सप्ताह के भीतर जवाब तलब किया है। नोटिस में यह स्पष्ट करने को कहा गया है कि मामले में अब तक क्या कार्रवाई हुई है और पीड़िता को राहत व पुनर्वास उपलब्ध कराने के लिए प्रशासन की ओर से क्या कदम उठाए जा रहे हैं।

किशोरी को तीन अन्य लड़कियों के साथ नौकरी के बहाने यूपी के झांसी ले जाया गया था, जहां उसे तीन महीने तक एक घर में बंधक बनाकर रखा गया और

- ▶ नौकरी का झांसा देकर ओडिशा से उत्तर प्रदेश ले जाई गई थी पीड़िता
- ▶ झांसी पुलिस ने केवल पीड़िता का बयान दर्ज कर थमाया ट्रेन का टिकट

दुष्कर्म किया गया। जब वह गर्भवती हो गई, तो बिना उसकी सहमति के जबरन गर्भपात करा दिया गया। इस बीच किशोरी का सौदा कर उसे 50 हजार रुपये में एक अन्य व्यक्ति के पास बेच दिया गया। वहां भी लगभग दो साल तक कई लोगों द्वारा उसका शोषण किया गया। एक स्थानीय वकील की मदद से किशोरी दरिंदों के चंगुल से भाग निकलने में कामयाब रही। आरोप है कि दरिंदों के चंगुल से छूटने के बाद वह झांसी में पुलिस के पास पहुंची, लेकिन उसने केवल बयान दर्ज कर मामले को रफा-दफा कर कर ओडिशा आने के लिए ट्रेन का टिकट थमा दिया। पीड़िता के घर लौटने पर पुलिस ने उसका बयान दर्ज कर मामले की जांच शुरू की।

## आदिवासी लड़की के यौन उत्पीड़न मामले में ओडिशा व उप्र के पुलिस प्रमुखों को नोटिस जारी

### विशेष प्रतिनिधि

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने ओडिशा और उत्तर प्रदेश के पुलिस प्रमुखों को उन खबरों को लेकर नोटिस जारी किए हैं जिनमें कहा गया है कि ढेंकनाल जिले की 17 वर्षीय एक आदिवासी लड़की को झांसी में कथित तौर पर तस्करी करके बेचा गया और लगभग दो वर्षों तक उसका यौन उत्पीड़न किया गया।

आयोग ने कहा कि पीड़िता और तीन अन्य लड़कियों को नौकरी दिलाने के बहाने उत्तर प्रदेश में कथित तौर पर तस्करी करके ले जाया गया था। इसने एक बयान में कहा कि स्थानीय वकील की मदद से आदिवासी लड़की भागने में सफल रही और उसने झांसी पुलिस से संपर्क किया। इसके अनुसार हालांकि लड़की का बयान दर्ज किया गया था, लेकिन आरोप है कि पुलिस ने ओडिशा के लिए ट्रेन टिकट उपलब्ध कराने के अलावा कोई और कार्रवाई नहीं की। बयान में कहा गया है कि लड़की की वापसी पर ओडिशा पुलिस ने उसका बयान दर्ज किया और मामले की जांच जारी है। आयोग ने कहा कि उसने

मीडिया की एक खबर का स्वतः संज्ञान लिया है जिसमें कहा गया है कि ओडिशा में ढेंकनाल जिले के कंकदाहाड़ा क्षेत्र की 17 वर्षीय एक आदिवासी लड़की को तस्करी कर बेचा गया और लगभग दो वर्षों तक उत्तर प्रदेश के झांसी में उसका कई बार यौन उत्पीड़न किया गया। इसने कहा कि यदि यह खबर सही है, तो इससे मानवाधिकारों के उल्लंघन के गंभीर मुद्दे उठते हैं। आयोग ने कहा कि इसलिए, इसने ओडिशा और उत्तर प्रदेश के पुलिस महानिदेशकों और ढेंकनाल के जिलाधिकारी को नोटिस जारी कर दो सप्ताह के भीतर इस संबंध में विस्तृत रिपोर्ट मांगी है। आयोग ने कहा कि उसे जांच की स्थिति और पीड़िता को राहत एवं पुनर्वास उपलब्ध कराने के लिए उठाए गए कदमों को रिपोर्ट में शामिल किए जाने की उम्मीद है। गत 29 मई को प्रकाशित खबर के अनुसार, पीड़िता को लगभग तीन महीने तक एक घर में कथित तौर पर कैद रखा गया और वहां उसका बार-बार यौन उत्पीड़न किया गया। बयान के अनुसार यह भी आरोप है कि जब पीड़िता गर्भवती हुई, तो सहमति के बिना उसका जबरन गर्भपात कराया गया।

# NHRC takes cognisance of 53 maternal deaths in Sidhi

## Our Staff Reporter

BHOPAL

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the deaths of 53 expecting mothers during pre- and post-delivery in the Sidhi district in one year between April 2025 and March 2026, primarily due to a lack of awareness and medical facilities.

Chief Secretary Anurag Jain has been instructed to submit a detailed report within two weeks. The Commission has observed that the Sidhi district has consistently ranked among the bottom three districts in the Community Maternal Health

## Seeks detailed report from CS in two weeks

League grading conducted by the State Health Department.

Reportedly, out of the 53 maternal deaths, the average age of the deceased was 26 years, with most of them being first- or second-time mothers. The report also revealed a lack of basic infrastructure, including doctors and technical experts at Community Health Centres, Primary Health Centres and the District Hospital, forcing patients to travel to higher medical facilities in the far-

away Rewa district, risking their lives in transit.

An ambulance driver reportedly disclosed that several villages do not have proper road connectivity in Sidhi district, complicating matters further during the monsoon season. The pregnant women have to be carried on cots for two to three kilometres before reaching an ambulance.

Leader of Opposition Umang Singhar claimed that he had raised the issue of the lack of health facilities in the region; however, the state government failed to reply. Now the NHRC has taken cognisance and asked the government to reply, the Congress leader said.

## NHRC issues notice to Odisha, U.P. over assault on tribal girl

The National Human Rights Commission (NHRC) has issued notices to the governments of Odisha and Uttar Pradesh over the trafficking, illegal confinement, and repeated sexual assault of a 17-year-old tribal girl from Dhenkanal district, who was sold for ₹50,000 and subjected to abuse for nearly two years in Jhansi. In an official communique, the Commission cited reports stating that the victim was lured to Uttar Pradesh on the pretext of employment. “The girl managed to escape with the help of a local advocate and approached the Jhansi police. Although her statement was recorded, no further action was allegedly taken by the police.”

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Bhopal, June 3

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In a statement issued Tuesday, the NHRC said it had taken cognizance of the report about the deaths "during pre and post-delivery in the Sidhi district... primarily due to lack of awareness and medical facilities".

"The Commission has observed that the contents of the media report, if true, raise a serious issue of violation of human rights. Therefore, it has issued a notice to the Chief Secretary, Government of Madhya Pradesh, seeking a detailed report within two weeks."

The NHRC noted that Sidhi had "consistently ranked among the bottom three districts in the Community Maternal Health League grading conducted by the State Health Department".

Referring to the findings in the report, the NHRC said that out of the 53 maternal deaths, the average age of the deceased women was 26 years and most were first- or second-time mothers. "The news report has also revealed a lack of basic infrastructure, including doctors and technical experts at Community Health Centres, Primary Health Centres and the District Hospital, due to which patients are referred to higher medical facilities in the faraway Rewa District, risking life in transit," the NHRC said.

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The Indian Express report published on May 29

portation difficulties faced by pregnant women in remote villages. Quoting an ambulance driver whom *The Indian Express* spoke to, the NHRC said several villages lacked proper road connectivity and that women often had to be carried on cots for two to three kilometres before reaching an ambulance, particularly during the monsoon season.

Leader of Opposition in MP, Congress's Umang Singh, welcomed the NHRC decision and said the intervention vindicated concerns he had raised earlier regarding the state of healthcare services in the district. He demanded that the state government conduct a high-level review of maternal health services across MP rather than limiting the inquiry to Sidhi district.

BJP spokesperson Hitesh Bajpai said, "There has been a significant improvement in the Maternal Mortality Ratio, especially over the last two decades, and we are continuing to make progress. However, there is still much work to be done. In remote and tribal areas, shortages of specialised medical human resources such as gynaecologists, obstetricians and trained midwives can make deliveries more complicated. The government is addressing these challenges by expanding health-care infrastructure..."

## Minor girl trafficking: NHRC notice to DGPs of Odisha, UP

**EXPRESS NEWS SERVICE**

@ Bhubaneswar

THE National Human Rights Commission (NHRC) has taken suo motu cognisance of the trafficking and sexual assault of 17-year-old tribal girl from Dhenkanal district and issued notice to DGPs of Odisha as well as Uttar Pradesh.

The victim, a native of Kankadahad in Dhenkanal, was allegedly trafficked, sold and subjected to repeated sexual assaults for about two years at Jhansi.

The rights panel said the matter raised serious issues of violation of human rights and issued notices to DGPs of the two states as well as Dhenkanal collector, calling for a detailed report within two weeks.

The commission also asked the authorities concerned to include the status of investigation

and steps taken to provide relief and rehabilitation to the victim. The minor from Dhenkanal and three other girls were reportedly trafficked to UP on the promise of jobs. She managed to escape with the help of a local advocate and approached Jhansi police. Although her statement was recorded, no further action was allegedly taken by the police except for giving her a train ticket to Odisha. After she returned, Odisha Police recorded her statement and launched an investigation into the matter.

Sources said the victim was allegedly confined in a house for nearly three months and was repeatedly subjected to sexual assault. Thereafter, she was allegedly sold to another person for ₹50,000 and repeatedly sexually assaulted by others for nearly two years before she managed to escape.

# NHRC intensifies probe into Baliana mob violence

Records key witnesses' statements

**PNS** ■ Bhubaneswar

The National Human Rights Commission (NHRC) has intensified its investigation into the Baliana mob violence case that led to the death of Government Railway Police (GRP) constable Soumya Ranjan Swain.

A two-member NHRC team comprising Rajendra Singh and Avinash Kumar on Wednesday recorded the statements of the woman who lodged the initial complaint and the ambulance driver who responded to the emergency call on the day of the incident. Both appeared before the panel after being served notices.

Ambulance driver Sugyan

Mallick of the 108 emergency service told the commission that his team received a call at 11.06 am regarding an accident at Ramchandrapur in Baliana. The ambulance reached the spot at 11.34 am and contacted the caller, who



informed them that the victim had already been shifted in a private vehicle. The ambulance team subsequently returned to the Adaspur Community Health Centre without transporting any injured person.

The NHRC team arrived in Bhubaneswar on June 1 and is conducting an on-ground inquiry into the incident. The

field investigation in Odisha will continue till June 6.

The commission is examining the sequence of events that culminated in the mob attack, the circumstances surrounding the violence and allegations of police negligence before and after the death of the constable.

As part of the inquiry, the NHRC officials are expected to interact with police personnel, eyewitnesses, family members of the deceased, the women linked to the incident, and other individuals connected to the case.

The commission's findings are expected to shed light on possible lapses in law enforcement response and emergency handling during the incident and may form the basis for further recommendations and action.

## Odisha girl's sexual assault in UP: NHRC seeks reports from DGPs

POST NEWS NETWORK

**Bhubaneswar, June 3:**

Taking suo motu cognisance of a media report alleging that a 17-year-old tribal girl from Dhenkanal's Kankadahada was trafficked to Uttar Pradesh (UP), where she was sold and subjected to sexual assaults for about two years, the National Human Rights Commission (NHRC) Wednesday sought a detailed report on the issue within two weeks from the DGPs of Odisha and UP and the district magistrate of Dhenkanal.

The NHRC said it came across a media report May 29 which said the girl, along with

three others, was trafficked to UP's Jhansi on the pretext of being provided jobs there. The girl was kept in a house for nearly three months and subjected to sexual assaults. Later, she was sold to another person and sexually assaulted by several others for nearly two years, the report said. The girl managed to escape and reach Odisha.

"If the report is true, it raises serious issues of violation of human rights. Therefore, the DGPs of the two states and the district magistrate of Dhenkanal are asked to submit a detailed report within two weeks," the NHRC said.

## NHRC issues notice to Odisha, U.P. over assault on tribal girl

The National Human Rights Commission (NHRC) has issued notices to the governments of Odisha and Uttar Pradesh over the trafficking, illegal confinement, and repeated sexual assault of a 17-year-old tribal girl from Dhenkanal district, who was sold for ₹50,000 and subjected to abuse for nearly two years in Jhansi. In an official communique, the Commission cited reports stating that the victim was lured to Uttar Pradesh on the pretext of employment. “The girl managed to escape with the help of a local advocate and approached the Jhansi police. Although her statement was recorded, no further action was allegedly taken by the police.”

# HRPC intensifies probe into custodial death

POST NEWS NETWORK

## **Chhatrapur, June 3:**

The probe into the alleged custodial death of differently-abled daily wage labourer Sushant Sahu gathered pace Wednesday as the Human Rights Protection Cell (HRPC) of Odisha Police intensified its investigation and Ganjam Superintendent of Police Harish BC transferred all personnel of Kabisuryanagar Police Station and Balichhai Outpost.

Acting on the directions of Director General of Police YB Khurania, a four-member HRPC team, along with the SP, contin-

ued its inquiry into the incident. The team visited Subalaya village, the native place of the deceased, and met his family members. Officials said the investigators may examine CCTV footage from and around Kabisuryanagar Police Station. The transfer order, issued by the SP to fill vacancies created following the incident, comes amid mounting scrutiny over the case. Meanwhile, the National Human Rights Commission (NHRC) has sought an action-taken report covering 14 aspects of the incident from the Ganjam Collector and SP within

three weeks. The commission has reportedly expressed dissatisfaction over the failure to submit an initial report within 24 hours as per guidelines.

Earlier, Southern Range Inspector General of Police Niti Shekhar conducted a preliminary inquiry into the alleged custodial death of Sahu.

The deceased's wife has demanded stringent action against all those responsible for her husband's death. The exact cause of death will be determined after the receipt of the postmortem and viscera reports.

## NHRC notice to UP, Odisha police chiefs over trafficking, sexual assault of tribal girl

NEW DELHI, JUN 3

THE NHRC on Wednesday said it has issued notices to the police chiefs of Odisha and Uttar Pradesh over reports that a 17-year-old tribal girl from Dhenkanal district was allegedly trafficked, sold and subjected to repeated sexual assaults for nearly two years in Jhansi.

The victim and three other girls were reportedly "trafficked" to Uttar Pradesh on the pretext of providing jobs, the National Human Rights Commission said.

The tribal girl managed to escape with the help of a local advocate and approached the Jhansi police. Although her statement was recorded, it was alleged that no further action was taken by the police except for providing a train ticket to Odisha, the human rights body said in a statement.

Upon her return, the Odisha Police recorded her statement and an investigation is underway, it said.

The NHRC said it has "taken suo motu cognisance of a media report that a 17-year-old tribal girl from the Kankadahada area of Dhenkanal district, Odisha, was trafficked, sold and subjected to repeated sexual assaults for about two years in Jhansi, Uttar Pradesh".

The commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to the directors general of police of Odisha and Uttar Pradesh, and the district magistrate of Dhenkanal, seeking a detailed report on it in two weeks. It is expected to include the status of investigation and steps taken to provide relief and rehabilitation to the victim, the rights panel said.

According to the media report, carried on May 29, the victim was allegedly confined in a house for nearly three months and was repeatedly subjected to sexual assault there.

It is further alleged that when the victim became pregnant, she was forced to undergo an abortion without her consent. Thereafter, she was allegedly sold to another person for Rs 50,000 and repeatedly sexually assaulted by several others for nearly two years, before managing to escape, the statement said.—PTI

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# NHRC seeks reports from Odisha, UP DGPs over trafficking, sexual assault of tribal girl

**BHUBANESWAR, JUN 3**

THE NHRC has issued notices to the DGPs of Odisha and Uttar Pradesh, and the district magistrate of Dhenkanal, seeking a detailed report within two weeks in connection with the alleged trafficking, sale and sexual assault of a tribal girl from the eastern state in Jhansi, an official statement said on Wednesday.

The rights panel has taken suo motu cognisance of a media report alleging that a 17-year-old tribal girl from Kankadahada in the district was trafficked, sold and subjected to repeated sexual assaults for about two years in Jhansi, Uttar Pradesh.

According to the report, the victim and three other girls were trafficked to Uttar Pradesh on the pretext of being provided jobs.

In its notice, the National Human Rights Commission (NHRC) said the report should include the status of the investigation and the steps taken to provide

relief and rehabilitation to the victim.

According to the commission, the girl managed to escape with the help of a local advocate and approached Jhansi police. Although her statement was recorded, no further action was allegedly taken by police except providing her a train ticket to return to Odisha.

Upon her return, Odisha Police recorded her statement, and an investigation is underway, it said.

"If the report is true, it raises serious issues of violation of human rights. Therefore, the DGPs of the two states and the district magistrate of Dhenkanal district are asked to submit a detailed report within two weeks," the commission said.

The NHRC said it came across the media report on May 29, which alleged that the victim was confined in a house for nearly three months and repeatedly subjected to sexual assault. -PTI

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# Compensation for unnatural deaths in jails on fast-track

**Lucknow:** In a move aimed at protecting human rights, the Uttar Pradesh cabinet on Wednesday approved the policy to provide compensation to the dependents or next of kin of prisoners who die unnatural deaths while they are lodged in state prisons.

## MAJOR RELIEF

The decision has been taken in compliance with directions issued from time to time by the Supreme Court of India, the Allahabad High Court, and the National Human Rights Commission (NHRC) regarding the rights and welfare of prisoners and their families.

According to a govt official, under the existing system, compensation in cases of unnatural deaths of inmates lodged in Uttar Pradesh prisons was paid in accordance with NHRC recommendations.

However, the process often involved procedural delays, resulting in considerable waiting periods for the deceased prisoner's dependents to receive financial assistance. The proposed policy is intended to ensure prompt financial relief to bereaved families while also enhancing accountability, transparency and adherence to human rights standards within the prison system. tnn

ढेंकनाल की आदिवासी लड़की के यौन उत्पीड़न का मामला

## एनएचआरसी ने ओडिशा और यूपी के पुलिस प्रमुखों को नोटिस जारी किया

□ ढेंकनाल की 17 वर्षीय एक आदिवासी लड़की को तस्करी कर बेचा गया और उत्तर प्रदेश के झांसी में उसका कई बार यौन उत्पीड़न किया गया

**नयी दिल्ली/मुवनेश्वर.** राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने ओडिशा और उत्तर प्रदेश के पुलिस प्रमुखों को उन खबरों को लेकर नोटिस जारी किये हैं, जिनमें कहा गया है कि ढेंकनाल जिले की 17 वर्षीय एक आदिवासी लड़की को झांसी में कथित तौर पर तस्करी करके बेचा गया और लगभग दो वर्षों तक उसका यौन उत्पीड़न किया गया. आयोग ने कहा कि पीड़िता और तीन अन्य लड़कियों को नौकरी दिलाने के बहाने उत्तर प्रदेश में कथित तौर पर तस्करी करके ले जाया गया था.

इसने एक बयान में कहा कि स्थानीय वकील की मदद से आदिवासी लड़की भागने में सफल रही और उसने झांसी पुलिस से संपर्क किया. इसके अनुसार हालांकि लड़की का बयान दर्ज किया गया था, लेकिन आरोप है कि पुलिस ने ओडिशा के लिए ट्रेन टिकट उपलब्ध कराने के अलावा कोई और कार्रवाई नहीं की. बयान में कहा गया है कि लड़की की वापसी पर ओडिशा पुलिस ने उसका बयान दर्ज किया और मामले की जांच जारी है. आयोग ने कहा कि उसने कि मीडिया की एक खबर का स्वतः सज्ञान लिया है, जिसमें कहा गया है

कि ओडिशा में ढेंकनाल जिले के केकदाहाड़ा क्षेत्र की 17 वर्षीय एक आदिवासी लड़की को तस्करी कर बेचा गया और लगभग दो वर्षों तक उत्तर प्रदेश के झांसी में उसका कई बार यौन उत्पीड़न किया गया. इसने कहा कि यदि यह खबर सही है, तो इससे मानवाधिकारों के उल्लंघन के गंभीर मुद्दे उठते हैं.

**ओडिशा के पुलिस महानिदेशक और ढेंकनाल के जिलाधिकारी से मांगी रिपोर्ट :** आयोग ने कहा कि इसलिए, इसने ओडिशा और उत्तर प्रदेश के पुलिस महानिदेशकों और ढेंकनाल के जिलाधिकारी को नोटिस जारी कर दो सप्ताह के भीतर इस संबंध में विस्तृत रिपोर्ट मांगी है. आयोग ने कहा कि उसे जांच की स्थिति और पीड़िता को राहत एवं पुनर्वास उपलब्ध कराने के लिए उठाये गये कदमों को रिपोर्ट में शामिल किए जाने की उम्मीद है. गत 29 मई को प्रकाशित खबर के अनुसार, पीड़िता को लगभग तीन महीने तक एक घर में कथित तौर पर कैद रखा गया और वहां उसका बार-बार यौन उत्पीड़न किया गया. बयान के अनुसार यह भी आरोप है कि जब पीड़िता गर्भवती हुई, तो सहमति के बिना उसका जबरन गर्भपात कराया गया. आयोग के अनुसार इसके बाद उसे 50,000 रुपये में किसी अन्य व्यक्ति को कथित तौर पर बेच दिया गया और लगभग दो वर्षों तक कई अन्य लोगों द्वारा उसका बार-बार यौन उत्पीड़न किया गया.

## आदिवासी किशोरी की तस्करी व यौन शोषण मामले में डीजीपी को नोटिस

राज्य ब्यूरो, जागरण● लखनऊ : ओडिशा की 17 वर्षीय आदिवासी किशोरी को तस्करी करके झांसी में बेचने और यौन शोषण के मामले का राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। आयोग ने डीजीपी राजीव कृष्ण को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट तलब की है। पीड़िता ने झांसी पुलिस पर आरोप लगाया है कि शिकायत के बाद भी पुलिस ने कार्रवाई नहीं की, बल्कि उसे टिकट देकर ओडिशा जाने वाली ट्रेन में बैठाकर भेज दिया।

**Source: <https://www.lokmatimes.com/national/nhrc-notice-on-53-sidhi-maternal-deaths-proves-extreme-gravity-of-crisis-mp-lop-umang-singhar/amp/>**

NHRC notice on 53 Sidhi maternal deaths proves 'extreme gravity' of crisis: MP LoP Umang Singhar

Bhopal/Sidhi, June 3 A day after the National Human Rights Commission (NHRC) issued a notice to the Madhya Pradesh government over 53 maternal deaths in Sidhi district, the Leader of Opposition (LoP) in the state Assembly, Umang Singhar, said on Wednesday that the Commission's intervention confirms the "extreme gravity" of the healthcare crisis and warrants an impartial probe.

The NHRC took 'suo motu' cognisance on Tuesday of media reports that 53 pregnant women died during antenatal and postnatal periods between April 2025 and March 2026 in Sidhi, saying that the primary cause cited for these deaths was a lack of awareness and medical facilities.

It noted that Sidhi has consistently ranked among the bottom three districts in the Community Maternal Health League, an initiative organised by the State Health Department.

Consequently, the Commission has issued a notice to the Madhya Pradesh Chief Secretary Anurag Jain, seeking a detailed report within two weeks.

The NHRC also highlighted severe infrastructure deficiencies, including a shortage of doctors and technical experts at community health centres, primary health centres, and the district hospital, forcing patients to be referred to neighbouring Rewa district for advanced care and exposing them to life-threatening risks during transit.

Reacting to the NHRC's action, LoP Singhar said his repeated alerts in the state Assembly had finally forced accountability.

He pointed out that when he first raised issues concerning Sidhi's healthcare system -- specifically the shortage of doctors, the ambulance crisis, and the deaths of pregnant women -- the state government had sought to evade providing a response.

"Today, the intervention of the National Human Rights Commission serves as proof that this matter is of extreme gravity and necessitates an impartial investigation," LoP Singhar added.

According to reports flagged by the NHRC, the average age of the deceased was 26, with most women expecting their first or second child.

Several villages in Sidhi lack proper road connectivity, and during monsoon, pregnant women often have to be carried on cots for two to three kilometers before reaching an ambulance.

Singhar asserted that the deaths reflect systemic collapse.

"The deaths of 53 mothers represent more than just a statistic; they tell a story of systemic failure within the healthcare system, administrative negligence, and the anguish of families who have lost the daughters and daughters-in-law of their households," he said.

He demanded a high-level review across Madhya Pradesh covering maternal health services, institutional delivery mechanisms, doctor availability, ambulance networks, and rural health infrastructure to prevent similar situations in other districts across the state.



**Source:** <https://indianexpress.com/article/india/madhya-pradesh-sidhi-maternal-deaths-nhrc-notice-express-report-10722925/>

NHRC takes cognisance of Express report on 53 maternal deaths in MP's Sidhi, issues notice

Congress says state should review maternal health services across Madhya Pradesh; BJP spokesperson points to improvement in indicators but acknowledges that challenges remain in remote and tribal regions

The National Human Rights Commission (NHRC) has taken suo motu cognisance of The Indian Express report which found that 53 women died before, during or after childbirth in Madhya Pradesh's Sidhi district between April 2025 and March 2026, and has issued a notice to the state's Chief Secretary seeking a detailed report within two weeks.

In a statement issued Tuesday, the Commission said it had taken cognisance of the report about the deaths "during pre and post-delivery in the Sidhi district... primarily due to lack of awareness and medical facilities". "The Commission has observed that the contents of the media report, if true, raise a serious issue of violation of human rights. Therefore, it has issued a notice to the Chief Secretary, Government of Madhya Pradesh, seeking a detailed report within two weeks," the statement said.

The NHRC noted that Sidhi had "consistently ranked among the bottom three districts in the Community Maternal Health League grading conducted by the State Health Department".

Referring to the findings in the report, the Commission said that out of the 53 maternal deaths, the average age of the deceased women was 26 years and most were first- or second-time mothers.

"The news report has also revealed a lack of basic infrastructure, including doctors and technical experts at Community Health Centres, Primary Health Centres and the District Hospital, due to which patients are referred to higher medical facilities in the faraway Rewa District, risking life in transit," the NHRC said.

It further noted the transportation difficulties faced by pregnant women in remote villages. Quoting an ambulance driver whom The Indian Express spoke to, the Commission said several villages lacked proper road connectivity and that women often had to be carried on cots for two to three kilometres before reaching an ambulance, particularly during the monsoon season.

Leader of Opposition in Madhya Pradesh, Congress's Umang Singhar, welcomed the NHRC decision and said the intervention vindicated concerns he had raised earlier regarding the state of healthcare services in the district. He demanded that the state government conduct a high-level review of maternal health services across Madhya Pradesh rather than limiting the inquiry to Sidhi district.

BJP spokesperson Hitesh Bajpai said maternal mortality indicators had shown substantial improvement over the past two decades, though significant challenges remained, particularly in remote and tribal regions.

"There has been a significant improvement in the Maternal Mortality Ratio (MMR), especially over the last two decades, and we are continuing to make progress. However, there is still much work to be done. In remote and tribal areas, shortages of specialised medical human resources such as gynaecologists, obstetricians and trained midwives can make deliveries more complicated. The government is addressing these challenges by expanding healthcare infrastructure, opening new medical colleges and increasing the availability of medical personnel," Bajpai said.

He added that maternal mortality is also influenced by broader public health issues such as anaemia and malnutrition among pregnant women. "The BJP government has therefore been focusing on improving healthcare infrastructure and nutrition outcomes in tribal regions. Given Madhya Pradesh's large tribal population

and the difficulties of providing healthcare in remote areas, these remain significant challenges, but efforts are being made to address them," he said.

**Source: <https://english.punjabkesari.com/india/nhrc-notice-on-53-sidhi-maternal-deaths-proves-extreme-gravity-of-crisis-mp-lop-umang-singhar/amp/>**

NHRC notice on 53 Sidhi maternal deaths proves 'extreme gravity' of crisis: MP LoP Umang Singhar

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It noted that Sidhi has consistently ranked among the bottom three districts in the Community Maternal Health League, an initiative organised by the State Health Department.

Consequently, the Commission has issued a notice to the Madhya Pradesh Chief Secretary Anurag Jain, seeking a detailed report within two weeks.

The NHRC also highlighted severe infrastructure deficiencies, including a shortage of doctors and technical experts at community health centres, primary health centres, and the district hospital, forcing patients to be referred to neighbouring Rewa district for advanced care and exposing them to life-threatening risks during transit.

Reacting to the NHRC's action, LoP Singhar said his repeated alerts in the state Assembly had finally forced accountability.

He pointed out that when he first raised issues concerning Sidhi's healthcare system — specifically the shortage of doctors, the ambulance crisis, and the deaths of pregnant women — the state government had sought to evade providing a response.

"Today, the intervention of the National Human Rights Commission serves as proof that this matter is of extreme gravity and necessitates an impartial investigation," LoP Singhar added.

According to reports flagged by the NHRC, the average age of the deceased was 26, with most women expecting their first or second child.

Several villages in Sidhi lack proper road connectivity, and during monsoon, pregnant women often have to be carried on cots for two to three kilometers before reaching an ambulance.

Singhar asserted that the deaths reflect systemic collapse.

"The deaths of 53 mothers represent more than just a statistic; they tell a story of systemic failure within the healthcare system, administrative negligence, and the anguish of families who have lost the daughters and daughters-in-law of their households," he said.

He demanded a high-level review across Madhya Pradesh covering maternal health services, institutional delivery mechanisms, doctor availability, ambulance networks, and rural health infrastructure to prevent similar situations in other districts across the state.

**Source: <https://www.thehansindia.com/amp/news/national/nhrc-notice-on-53-sidhi-maternal-deaths-proves-extreme-gravity-of-crisis-mp-lop-umang-singhar-1082635>**

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**Source:** <https://odishabytes.com/odisha-mob-lynching-case-nhrc-questions-molestation-accusers-friend-doctor/amp/>

Odisha Mob Lynching Case: NHRC Questions Molestation Accuser, Friend & Doctor

Bhubaneswar: The National Human Rights Commission (NHRC), probing the brutal Baliaanta violence, on Wednesday questioned the two young women who had previously levelled allegations of molestation against the victim, GRP constable Soumya Ranjan Swain.

According to sources, the 22-year-old woman, reaffirmed the contents of her FIR while deposing before the two-member NHRC inquiry panel. She had alleged that their vehicle was struck by a motorcycle carrying two individuals on the morning of May 7. Following the collision, Swain, who was riding pillion, allegedly forcibly dragged her to the side of the road, tore her clothing, and attempted to sexually assault her in broad daylight. Her desperate cries for help alerted nearby residents, who rushed to the scene and rescued her. However, the situation rapidly escalated into vigilante justice.

A local resident told the panel the police seemed helpless. The statement of four police personnel — a sub-inspector, an assistant sub-inspector and two constables — who were suspended for negligence and failing to protect Swain, were also recorded.

Among others, who deposed before the commission, were Soumya's friend, Om Prakash Rout, who was with him during the incident, former Inspector-in-Charge (IIC) of Baliaanta police station, Anil Kumar Parida, an ambulance driver, Sugyan Mallick, and Dr Laxmidhar Behra from Capita

I Hospital, who conducted the postmortem.

Speaking to the media after his session with the commission, Dr Behra stated that the NHRC sought clarity regarding the specific findings of the autopsy report and the exact cause of death.

As Om Prakash exited the building under a tight police escort, he was immediately surrounded by reporters attempting to gain clarity on the case details. Visuals from the scene show a chaotic scramble as police personnel worked to move him safely through a dense crowd of cameramen and journalists. When asked continuously if he knew the woman being linked to the case, he explicitly denied any connection, stating to the media, "No, I do not know them".

According to the ambulance driver, they received the initial distress call at 11:06 am on the morning of the incident (May 7). They arrived at the designated spot in Ramchandrapur at 11:34 am but found none. The driver further clarified that they attempted to contact the caller, who informed then that the victim had already been shifted in a truck.

When questioned about the unfolding mob violence, the driver noted that while a crowd had gathered near the bridge and internal roads, they remained unaware of the clash or the severity of the assault.

Sources further stated that the commission is focusing heavily on the timeline of the attack, specifically how a minor vehicle collision escalated into a violent confrontation, and how a mob managed to brutally beat Soumya to death in the presence of bystanders and police.

The NHRC team has already visited the crime scene and met Soumya's grieving family to record their statements. On May 30, family members of the GRP constable staged a protest and demanded a polygraph test of the two women, who had alleged that he had molested them, and also Om Prakash to elicit more information as he was present with him on the day of the incident. They questioned the motive behind not invoking specific sections of mob lynching under the BNS in connection with Soumya's murder.



**Source:** [https://timesofindia.indiatimes.com/city/bhubaneswar/rly-cop-lynching-woman-reaffirms-rape-bid-allegations-before-nhrc-probe-team/amp\\_articleshow/131487734.cms](https://timesofindia.indiatimes.com/city/bhubaneswar/rly-cop-lynching-woman-reaffirms-rape-bid-allegations-before-nhrc-probe-team/amp_articleshow/131487734.cms)

Rly cop lynching: Woman reaffirms rape bid allegations before NHRC probe team

Bhubaneswar: The 22-year-old woman, whose rape bid allegation against railway constable Soumya Ranjan Swain (32) led to his lynching in Baliana on city outskirts last month, deposed before a two-member NHRC inquiry panel here on Wednesday.

Though she avoided media questions, NHRC sources confirmed that she reaffirmed the contents of her FIR. According to her complaint, she, along with a friend, was riding a scooter on the morning of May 7 when Swain's bike collided with theirs. She alleged that Swain, who was riding pillion, forcibly dragged her to the roadside, tore her clothes, and attempted to sexually assault her in broad daylight.

She stated that cries for help drew local residents to the spot, who intervened and rescued her. Swain was subsequently lynched despite police presence.

A local resident told the panel the police seemed helpless.

Four police personnel — a sub-inspector, an assistant sub-inspector and two constables — who were suspended for negligence and failing to protect Swain, also recorded their statements.

An ambulance driver, Sugyan Mallick, recounted the sequence of events before the commission. "We received a call at 11.06 am about an accident at Ramchandrapur in Baliana. By the time we reached there at 11.34 am, the caller informed us that the victim had already been shifted in a truck," he said.

The two-member NHRC team's investigation covers the chain of events leading to the violence, role of law enforcement and allegations of police negligence.



**Source: <https://kanaknews.com/videos/society/soumya-murder-case-woman-ambulance-driver-appear-before-nhrc-11903096/amp>**

Soumya Murder Case: Woman & Ambulance Driver Appear Before NHRC

A major development has emerged in the high-profile Soumya murder case from Baliana. The woman linked to the case and the ambulance driver appeared before the National Human Rights Commission (NHRC) as part of the ongoing investigation.

The case has drawn significant public attention, and the latest NHRC proceedings are expected to shed more light on key questions surrounding the incident. Investigators are examining statements, evidence, and circumstances connected to the case.

Soumya Murder Case, NHRC, Baliana News, Odisha Crime News, Investigation, Breaking News, Bhubaneswar News, Murder Case Update, Crime Investigation, Odisha News NHRC Hearing, Ambulance Driver, Key Witnesses, Baliana Case, Odisha Breaking News, Latest Investigation, Human Rights Commission, Crime Update, Justice Case, Viral Odisha News

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**Source: <http://odishatv.in/odisha/balianta-murder-case-complainant-woman-ambulance-driver-appear-before-nhrc-11902398/amp>**

Balianta murder case: Complainant woman, ambulance driver appear before NHRC

The National Human Rights Commission intensified its probe into the Balianta mob violence by recording statements from the complainant woman and the ambulance driver.

The National Human Rights Commission (NHRC) on Wednesday intensified its probe into the alleged Balianta mob violence case by recording the statements of the complainant woman and the ambulance driver who had reportedly returned from the spot without transporting the injured victims.

The woman who had lodged the initial complaint and the ambulance driver appeared before the NHRC team after being served notices by the Commission. Their testimonies are expected to play a crucial role in the ongoing inquiry into the incident that resulted in the death of GRP constable Soumya Ranjan Swain.

“We received a call at around 11.06 am informing us that an accident had occurred at Ramchandrapur in Balianta. We reached the spot at 11.34 am and contacted the caller. He informed us that the victim had already been shifted in a private vehicle. Therefore, we returned to Adaspur CHC,” said Sugyan Mallick, a 108 ambulance driver.

A two-member NHRC team, currently in Odisha as part of a detailed investigation, has been examining various aspects of the case, including the sequence of events leading to the violence, the conduct of law enforcement agencies, and allegations of negligence by the police.

The Commission's delegation arrived in Bhubaneswar on June 1 and will remain in the State till June 6. As part of the inquiry, notices have also been issued to senior police officials, including the Twin City Police Commissioner, the Deputy Commissioner of Police (DCP), and Home Department OSD Dayal Gangwar, directing them to appear before the Commission.

In a significant development, former Balianta Police Station Inspector-in-Charge (IIC) Anil Kumar Parida also appeared before the NHRC team. Following the controversy surrounding the incident, Parida had been transferred from Balianta Police Station and posted to the Office of the Police Commissioner.

Earlier, the NHRC team visited Balianta and inspected the site of the incident. Accompanied by local police officials, the team examined the scene, recorded video evidence, and collected statements from individuals connected to the case.

The case dates back to May 7 when two women alleged that they were assaulted and misbehaved with by two youths near the Bhingarpur-Kaja area on the outskirts of Bhubaneswar. Following the allegations, local residents allegedly detained and assaulted the duo in public. GRP constable Soumya Ranjan Swain later succumbed to his injuries, while another youth sustained injuries.

The incident sparked widespread concern over mob justice, alleged police negligence, and issues related to women's safety, prompting the NHRC to launch an independent investigation into the matter.



**Source: <https://kalingatv.com/odisha/balianta-mob-lynching-case-soumyas-autopsy-doctor-appears-before-the-nhrc/>**

Balianta mob lynching case: Soumya's autopsy doctor appears before the NHRC

The investigation into death of Soumya Ranjan Swain was taken into a new turn as Doctor Laxmidhar Behera who performed postmortem examination has appeared before the NHRC

Bhubaneswar: The National Human Rights Commission (NHRC) is accelerating its inquiry into the sensational Balianta mob lynching case.

The investigation into death of Soumya Ranjan Swain was taken into a new turn as Doctor Laxmidhar Behera who performed postmortem examination in Capital hospital, has appeared before the National Human Rights Commission (NHRC).

Doctor Behera had been issued notice, for which he has been asked to appear before NHRC along with the papers pertaining to postmortem examination.

As per reports, there would be questions asked with regards to the findings in the postmortem report, and presence or otherwise, of traces of intoxicants or drugs in the body of the deceased at the time of examination. NHRC is also looking into other details of the case. The doctor's statement along with other medical papers would be important factors.



**Source: <https://www.orissapost.com/nhrc-seeks-report-in-alleged-custodial-death-in-ganjam/>**

NHRC seeks report in alleged custodial death in Ganjam

Chhatrapur: The National Human Rights Commission (NHRC) has sought action report from the Ganjam Collector V Keerthi Vasan and Superintendent of Police Harish BC over the alleged torture and death of the disabled daily wager Sushant Sahu while in 'police custody'.

The NHRC Tuesday directed the top district officials to file their replies within three days after receiving a complaint from the Human Rights Front (HRF), a voluntary outfit based in the state, questioning the safety of the accused detained by the police for interrogation in the police station.

Notably, the family members of Sahu alleged police of mercilessly torturing him causing serious injuries during his stay at the Kabisuryanagar police custody. He was eventually declared dead by the doctors at the MKCG Medical College and Hospital Monday.

Sahu was undergoing treatment at the Kabisuryanagar hospital before being shifted to MKCG MCH in Berhampur. The Southern Range IG of Police Niti Shekhar, in a formal letter had ordered Ganjam SP to execute the suspension of three police staff Monday including transfer of all other staff of the Kabisuryanagar PS and Balichhai Outpost after conducting preliminary investigations.



**Source:**

<https://www.newindianexpress.com/cities/bhubaneswar/2026/Jun/03/ganjam-custodial-death-nhrc-calls-for-report-from-district-collector-sp>

Ganjam custodial death: NHRC calls for report from district collector, SP

The Commission will also take up the matter with the Odisha State Human Rights Commission to inquire whether they have taken cognisance of the case, and if so, the date of cognisance to be obtained.

BHUBANESWAR: The National Human Rights Commission (NHRC) on Tuesday sought an action taken report (ATR) from the Ganjam district collector and the superintendent of police (SP) over the death of 32-year-old daily wage labourer Sushant Sahu allegedly after being released from detention at Kabisuryanagar police station.

The Commission has sought a detailed report covering all aspects leading to Sahu's death including time, place and reason for his arrest, within three weeks. Besides, it has also sought a copy of the FIR registered against the deceased, seizure and recovery memo, medicolegal certificate, site plan of scene of occurrence giving all the details, and final cause of death based on FSL report. The national human rights body also asked the authorities concerned to explain as to why the case was not reported to it within 24 hours. The Commission will also take up the matter with the Odisha State Human Rights Commission to inquire whether they have taken cognisance of the case, and if so, the date of cognisance to be obtained.

Meanwhile, the BJD demanded that murder charges be registered against all police personnel involved in the incident. Addressing a media conference here, senior general secretary of the party Bhругu Baxipatra alleged that despite more than two days having passed since the incident took place, no FIR has been registered against the police officers involved. "Instead, the state government has remained silent after merely suspending and transferring a few personnel," he added.

Baxipatra further demanded that the government provide adequate compensation to Sahu's family along with long-term social security support. "The government should make all facts related to the incident public and remove any doubts from the minds of the people," he added.

**Source: <http://thehansindia.com/amp/news/national/family-alleges-police-intimidation-1082415>**

Family alleges police intimidation

Berhampur: Fresh allegations have surfaced in the controversial death of Sushant Sahu after his release from custody, with his family accusing police of coercion and intimidation, even as senior officers have ordered a detailed inquiry and suspended several personnel pending investigation. Srikant Sahu, the deceased's younger brother, alleged that police forced him and his father to sign a written undertaking stating that Sushant had been taken to Kabisuryanagar police station on the morning of May 31 and released the same evening. According to Srikant, officers allegedly warned that failure to provide such a statement would result in Sushant being forwarded to court and Srikant himself being implicated in the same case. Srikant claimed that his brother had been taken into police custody for questioning on May 25. He said the family received a phone call from the police on May 31 asking them to pick up Sushant from the police station. When he and his father arrived around 7 pm, they were allegedly pressured to sign the undertaking before Sushant was released.

The family alleged that Sushant was in a critical condition when he was handed over to them. "He was unable to walk, speak or breathe properly. There were injuries all over his body, particularly on his back, legs and hands. He also had blisters which appeared to have been caused by hot water," Srikant claimed.

Alarmed by his condition, the family immediately called an ambulance and shifted Sushant to Aska Community Health Centre, from where he was referred to MKCG Medical College and Hospital in Berhampur. Sushant later died, triggering allegations of custodial torture and demands for a fair probe. Ganjam SP Shri Harisha B C said a preliminary inquiry report has already been submitted to the State Human Rights Protection Cell (HRPC). The HRPC serves as nodal agency coordinating with State and liaise with the National Human Rights Commission (NHRC). He said CCTV footage from the police station would be made available to the inquiry team and assured that action would be taken against any officials found guilty.

The SP said Sushant had complained of vomiting and gastritis and had informed doctors about his condition. He maintained that police had taken him for medical examination at both Aska and Kabisuryanagar Community Health Centres.

Southern Range Inspector General of Police Niti Shekhar said the matter was being treated with utmost seriousness. He confirmed that the Ganjam SP personally visited Kabisuryanagar police station, conducted a detailed inquiry and submitted a comprehensive report to the HRPC. The post-mortem report is expected shortly and is likely to play a crucial role in determining the cause of death.

The incident has sparked widespread concern across Ganjam district, with human rights activists and local residents demanding a transparent investigation into the circumstances leading to Sushant's death. Authorities have assured that all aspects of the case will be thoroughly examined.

**Source: <https://www.oneindia.com/india/uttar-pradesh-prisoner-death-compensation-policy-rs-5-lakh-rs-3-lakh-011-8107829.html>**

Prisoner death compensation policy approved in Uttar Pradesh with Rs 5 lakh, Rs 3 lakh payouts

The Uttar Pradesh cabinet has approved a prisoner death compensation policy to provide timely support to families. It sets compensation at Rs 5 lakh for specified unnatural deaths, including medical lapses, and Rs 3 lakh for suicides in custody. The policy aims to protect human rights and improve transparency in prison administration.

The Uttar Pradesh cabinet on Wednesday cleared a new policy on prisoner deaths and compensation. The plan sets fixed payments for families when an inmate dies an unnatural death in a state jail. The decision came at a cabinet meeting chaired by Chief Minister Yogi Adityanath. Officials said the policy is meant to speed up relief for affected families.

The cabinet also approved building five new district jails in Moradabad, Kanpur Nagar, Auraiya, Lalitpur and Bhadohi. The total estimated cost is more than Rs 1,460 crore. Officials said the new facilities are expected to ease overcrowding, improve inmate services, and support modern prison management across Uttar Pradesh.

Uttar Pradesh prisoner death compensation policy details

Addressing reporters after the meeting, state jail minister Dara Singh Chauhan explained the compensation structure. Chauhan said, "the policy provides for compensation of Rs 5 lakh in cases where a prisoners death occurs due to a fight with another inmate, negligence in treatment, shortage of doctors, inadequate medical facilities in prisons, or lapses during treatment at a hospital." The amount is for dependents or next of kin. Chauhan also said, "compensation of Rs 3 lakh will be paid to the dependents of prisoners who die by suicide while in custody." An official statement said the policy is intended to protect prisoner human rights. It also aims to make prison administration more transparent and provide quicker relief to bereaved families.

Uttar Pradesh prisoner death compensation and NHRC process

At present, compensation for unnatural prisoner deaths is paid using recommendations of the National Human Rights Commission NHRC. Officials said the current process involves procedural steps and several approvals. These requirements can delay compensation payments. The new policy sets a state framework to reduce such delays in disbursement.

Uttar Pradesh district jails construction plan and costs

Officials shared capacity and cost details for two of the proposed district jails. Moradabad will get a new district jail for 2,000 inmates, costing Rs 386.91 crore. Kanpur Nagar will get a jail for 2,030 inmates, estimated at Rs 384 crore. Officials said jails will also be built in Auraiya, Lalitpur and Bhadohi.

The government said the new prisons will improve accommodation and security for inmates. It also said the facilities will support better healthcare inside jails. The plan includes space for reformative activities. Officials linked these changes to efforts to upgrade prison services while managing inmate numbers better.



**Source: <https://indianexpress.com/article/cities/lucknow/up-cabinet-gives-go-ahead-to-compensation-for-next-of-kin-of-inmates-dying-of-unnatural-causes-in-prisons-10723072/lite/>**

UP Cabinet gives go-ahead to compensation for next of kin of inmates dying of unnatural causes in prisons

Govt says objective of new policy is to safeguard human rights of inmates, enhance transparency in prison administration

The Uttar Pradesh Cabinet on Wednesday gave clearance for formulation of "Uttar Pradesh Inmate Death and Compensation Payment Policy" to provide compensation to the dependents or next of kin of inmates who die due to unnatural causes while lodged in prisons across the state.

The objective of the new policy is to safeguard the human rights of inmates, enhance transparency in prison administration, and ensure timely relief to affected families.

The policy was approved in compliance with the orders of the Supreme Court, Allahabad High Court, and the National Human Rights Commission.

At present, compensation in cases of unnatural deaths of inmates is provided based on the recommendations of the National Human Rights Commission (NHRC).

**Source: <https://news.abplive.com/news/india/up-cabinet-clears-policy-for-compensation-in-jail-deaths-1847998>**

UP cabinet clears policy for compensation in jail deaths

Lucknow, Jun 3 (PTI): The Uttar Pradesh cabinet on Wednesday approved the Prisoner Death and Compensation Payment policy, providing compensation to the dependents or next of kin of prisoners who die unnatural deaths while lodged in state jail.

Lucknow, Jun 3 (PTI): The Uttar Pradesh cabinet on Wednesday approved the Prisoner Death and Compensation Payment policy, providing compensation to the dependents or next of kin of prisoners who die unnatural deaths while lodged in state jails.

The decision was taken at a cabinet meeting chaired by Chief Minister Yogi Adityanath.

Addressing reporters after the meeting, state jail minister Dara Singh Chauhan said the policy provides for compensation of Rs 5 lakh in cases where a prisoner's death occurs due to a fight with another inmate, negligence in treatment, shortage of doctors, inadequate medical facilities in prisons, or lapses during treatment at a hospital.

He said compensation of Rs 3 lakh will be paid to the dependents of prisoners who die by suicide while in custody. According to an official statement, the policy aims to safeguard the human rights of prisoners, bring greater transparency to prison administration and ensure timely relief to bereaved families.

At present, compensation in cases of unnatural deaths of prisoners is paid on the basis of recommendations of the National Human Rights Commission (NHRC). However, procedural formalities and multiple levels of approval often result in delays in the disbursement of compensation.

In another major decision, the cabinet approved the construction of five new district jails in Moradabad, Kanpur Nagar, Auraiya, Lalitpur and Bhadohi at a total estimated cost of more than Rs 1,460 crore.

Officials said the move is aimed at reducing overcrowding in prisons, improving facilities for inmates and modernising prison administration across the state.

A new district jail with a capacity of 2,000 inmates will be constructed in Moradabad for Rs 386.91 crore, while a jail with a capacity of 2,030 inmates will be built in Kanpur Nagar for Rs 384 crore.

Similarly, jails will be constructed in Auraiya, Lalitpur and Bhadohi.

The government said the new prisons would provide improved facilities for inmate accommodation, security, healthcare and reformative activities.



**Source: <https://timesofindia.indiatimes.com/city/lucknow/up-to-fast-track-compensation-for-unnatural-deaths-in-state-prisons/articleshow/131491821.cms>**

UP to fast-track compensation for unnatural deaths in state prisons

Lucknow: In a move aimed at protecting human rights, the Uttar Pradesh cabinet on Wednesday approved the policy to provide compensation to the dependents or next of kin of prisoners who die unnatural deaths while they are lodged in state prisons.

The decision has been taken in compliance with directions issued from time to time by the Supreme Court of India, the Allahabad High Court, and the National Human Rights Commission (NHRC) regarding the rights and welfare of prisoners and their families.

According to a govt official, under the existing system, compensation in cases of unnatural deaths of inmates lodged in Uttar Pradesh prisons was paid in accordance with NHRC recommendations. However, the process often involved procedural delays, resulting in considerable waiting periods for the deceased prisoner's dependents to receive financial assistance.

The proposed policy is intended to ensure prompt financial relief to bereaved families while also enhancing accountability, transparency and adherence to human rights standards within the prison system.

**Source: <https://www.prameyanews.com/nhrc-takes-suo-motu-cognizance-of-dhenkanal-minor-trafficking-case-seeks-report-from-up-odisha-dgps>**

NHRC takes suo motu cognizance of Dhenkanal minor trafficking case; seeks report from UP, Odisha DGPs

The Commission issued notices to the Odisha and Uttar Pradesh DGPs and the Dhenkanal Collector-cum-District Magistrate calling for a detailed report on the matter within two weeks.

Bhubaneswar, June 3: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that a 17-year-old tribal girl from the Kankadahada area of Dhenkanal district was trafficked, sold and subjected to repeated sexual assaults for about two years in Jhansi, Uttar Pradesh.

The Commission issued notices to the Odisha and Uttar Pradesh DGPs and the Dhenkanal Collector-cum-District Magistrate calling for a detailed report on the matter within two weeks. It is expected to include the status of investigation and steps taken to provide relief and rehabilitation to the victim.

“Reportedly, the victim and three other girls were trafficked to Uttar Pradesh on the pretext of providing jobs. The girl managed to escape with the help of a local advocate and approached the Jhansi police. Although her statement was recorded, no further action was allegedly taken by the police except for providing a train ticket to Odisha. Upon her return, the Odisha Police recorded her statement and an investigation is underway,” said a NHRC release on Wednesday.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights, it stated.

“Therefore, it has issued notices to the Director General of Police, Odisha, Director General of Police, Uttar Pradesh and the District Magistrate, Dhenkanal, calling for a detailed report on the matter within two weeks. It is expected to include the status of investigation and steps taken to provide relief and rehabilitation to the victim,” it stated.

The Commission observed that, “According to the media report, carried on 29th May 2026, the victim was allegedly confined at a house for nearly three months and was repeatedly subjected to sexual assault there. It is further alleged that when the victim became pregnant, she was forced to undergo an abortion without her consent. Thereafter, she was allegedly sold to another person for Rs 50,000 and repeatedly sexually assaulted by several others for nearly two years before managing to escape.”



**Source: <https://newsonair.gov.in/nhrc-issues-notice-to-odisha-up-police-in-tribal-girl-trafficking-case/>**

NHRC Issues Notices to Odisha, UP Police in Tribal Girl Trafficking Case

The National Human Rights Commission has issued notices to the Director General of Police, Odisha, Uttar Pradesh and the District Magistrate, Dhenkanal over reported trafficking, selling and sexual assault of a tribal girl from Odisha in Jhansi, Uttar Pradesh. Taking suo motu cognizance of media reports, the commission has sought a detailed report within two weeks.

Reportedly, the victim along with three other girls was trafficked to Uttar Pradesh under the guise of a job offer. The Media report says that the victim managed to escape her perpetrators and recorded her statement before Jhansi police but no further action was taken except being provided with a train ticket back to Odisha. Later the Odisha Police recorded her statement.

**Source: <https://www.orissapost.com/nhrc-issues-notice-to-odisha-up-over-tribal-girl-trafficking-case/>**

NHRC issues notices to Odisha, UP over tribal girl trafficking case

Bhubaneswar: The NHRC has issued notices to the DGPs of Odisha and Uttar Pradesh, and the district magistrate of Dhenkanal, seeking a detailed report within two weeks in connection with the alleged trafficking, sale and sexual assault of a tribal girl from the eastern state in Jhansi, an official statement said Wednesday.

The rights panel has taken suo motu cognisance of a media report alleging that a 17-year-old tribal girl from Kankadahada in the district was trafficked, sold and subjected to repeated sexual assaults for about two years in Jhansi, Uttar Pradesh.

According to the report, the victim and three other girls were trafficked to Uttar Pradesh on the pretext of being provided jobs.

In its notice, the National Human Rights Commission (NHRC) said the report should include the status of the investigation and the steps taken to provide relief and rehabilitation to the victim.

According to the commission, the girl managed to escape with the help of a local advocate and approached Jhansi police. Although her statement was recorded, no further action was allegedly taken by police except providing her a train ticket to return to Odisha.

Upon her return, Odisha Police recorded her statement, and an investigation is underway, it said.

If the report is true, it raises serious issues of violation of human rights. Therefore, the DGPs of the two states and the district magistrate of Dhenkanal district are asked to submit a detailed report within two weeks, the commission said.

The NHRC said it came across the media report May 29, which alleged that the victim was confined in a house for nearly three months and repeatedly subjected to sexual assault.

It was further alleged that when she became pregnant, she was forced to undergo an abortion without her consent.

Thereafter, she was allegedly sold to another person for Rs 50,000 and repeatedly sexually assaulted by several others for nearly two years before managing to escape, the report said.

**Source: <https://www.aninews.in/news/national/general-news/nhrc-takes-suo-motu-cognisance-of-trafficking-and-assault-of-minor-issues-notice-to-odisha-up20260604055750/>**

NHRC takes suo motu cognisance of trafficking and assault of minor; issues notice to Odisha, UP

New Delhi [India], June 4 (ANI): The National Human Rights Commission (NHRC) on Wednesday took suo motu cognisance of a media report that a 17-year-old tribal girl from the Kankadahada area of Dhenkanal district, Odisha, was trafficked, sold and subjected to repeated sexual assaults for about two years in Jhansi, Uttar Pradesh, a statement released on Wednesday said.

The victim and three other girls were reportedly trafficked to Uttar Pradesh on the pretext of providing jobs, it noted.

"The girl managed to escape with the help of a local advocate and approached the Jhansi police," It read out. "Although her statement was recorded, no further action was allegedly taken by the police except for providing a train ticket to Odisha. Upon her return, the Odisha Police recorded her statement, and an investigation is underway".

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Director General of Police, Odisha, Director General of Police, Uttar Pradesh and the District Magistrate, Dhenkanal, calling for a detailed report on the matter within two weeks, it said.

"It is expected to include the status of investigation and steps taken to provide relief and rehabilitation to the victim," it added..

According to the media report, carried on 29th May 2026, the victim was allegedly confined at a house for nearly three months and was repeatedly subjected to sexual assault there. It is further alleged that when the victim became pregnant, she was forced to undergo an abortion without her consent, the body said.

"Thereafter, she was allegedly sold to another person for Rs 50,000 and repeatedly sexually assaulted by several others for nearly two years before managing to escape," it said. (ANI)



**Source: <https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-takes-suo-motu-cognizance-of-girls-rape-in-up/articleshow/131487257.cms>**

NHRC takes suo motu cognizance of girl's rape in UP

Bhubaneswar: The National Human Rights Commission (NHRC) on Wednesday took suo motu notice of media reports alleging that a 17-year-old tribal girl from Dhenkanal district was trafficked to Jhansi in Uttar Pradesh, sold, and repeatedly sexually assaulted for nearly two years.

According to the report, the girl and three others were taken to Uttar Pradesh after being promised jobs. An Odia man allegedly sold her to a Jhansi resident, Asish Yadav. The girl was allegedly raped multiple times by Yadav and his father. After she became pregnant, the pregnancy was terminated. She was then reportedly confined for several days before being sold again to Chandrapal Kushwah of a nearby area for Rs 50,000.

The report further alleges that Kushwah, along with his elder brother and uncles, sexually assaulted her and threatened her when she tried to flee. The girl later escaped with the help of a local lawyer, who took her to the Jhansi district headquarters.

NHRC sources said her statement was recorded in Jhansi but alleged that no further police action followed apart from arranging a train ticket for her to Odisha. After returning on May 22, Odisha police recorded her statement and started a probe.

The commission has issued notices to the directors general of police of Odisha and Uttar Pradesh, as well as the Dhenkanal district magistrate, seeking a detailed report within two weeks. The report is to include the progress of the investigation and measures taken for the victim's relief and rehabilitation.

Dhenkanal police said the girl filed a complaint on May 23. Police officer Jitendra Mallick said a case was registered immediately, her statement was recorded, and a full investigation was initiated, including a team visit to Jhansi to examine the allegations.



**Source: <https://www.telegraphindia.com/amp/india/minor-tribal-girl-trafficked-abused-for-2-years-nhrc-demands-answers-from-odisha-up-police/cid/2163808>**

Minor tribal girl trafficked, abused for 2 years; NHRC demands answers from Odisha, UP police

The victim and three other girls were reportedly "trafficked" to Uttar Pradesh on the pretext of providing jobs, the National Human Rights Commission said

The National Human Rights Commission on Wednesday said it has issued notices to the police chiefs of Odisha and Uttar Pradesh over reports that a 17-year-old tribal girl from Dhenkanal district was allegedly trafficked, sold and subjected to repeated sexual assaults for nearly two years in Jhansi.

The victim and three other girls were reportedly "trafficked" to Uttar Pradesh on the pretext of providing jobs, the National Human Rights Commission said.

The tribal girl managed to escape with the help of a local advocate and approached the Jhansi police. Although her statement was recorded, it was alleged that no further action was taken by the police except for providing a train ticket to Odisha, the human rights body said in a statement.

Upon her return, the Odisha Police recorded her statement and an investigation is underway, it said.

The NHRC stated it has "taken suo motu cognisance of a media report that a 17-year-old tribal girl from the Kankadahada area of Dhenkanal district, Odisha, was trafficked, sold and subjected to repeated sexual assaults for about two years in Jhansi, Uttar Pradesh".

The commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to the directors general of police of Odisha and Uttar Pradesh, and the district magistrate of Dhenkanal, seeking a detailed report on it in two weeks. It is expected to include the status of investigation and steps taken to provide relief and rehabilitation to the victim, the rights panel said.

According to the media report, carried on May 29, the victim was allegedly confined in a house for nearly three months and was repeatedly subjected to sexual assault there.

It is further alleged that when the victim became pregnant, she was forced to undergo an abortion without her consent. Thereafter, she was allegedly sold to another person for Rs 50,000 and repeatedly sexually assaulted by several others for nearly two years, before managing to escape, the statement said.

**Source: <https://www.newindianexpress.com/india/2026/Jun/03/nhrc-issues-notice-to-odisha-up-police-chiefs-following-media-report-on-trafficking-sexual-assault-of-tribal-girl>**

NHRC issues notice to Odisha, UP police chiefs following media report on trafficking, sexual assault of tribal girl

According to the media report, carried on May 29, the victim was allegedly confined in a house for nearly three months and was repeatedly subjected to sexual assault there.

The NHRC served notices to the Odisha and Uttar Pradesh police chiefs after a media report revealed that a 17-year-old tribal girl from Dhenkanal district was allegedly trafficked, sold and subjected to repeated sexual assaults for over two years in Jhansi.

"The victim and three other girls were reportedly 'trafficked' to Uttar Pradesh on the pretext of providing jobs," the National Human Rights Commission said.

The tribal girl managed to escape with the help of a local advocate and approached the Jhansi police.

Although her statement was recorded, it was alleged that no further action was taken by the police except for providing a train ticket to Odisha, the human rights body said in a statement.

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The NHRC said it has "taken suo motu cognisance of a media report that a 17-year-old tribal girl from the Kankadahada area of Dhenkanal district, Odisha, was trafficked, sold and subjected to repeated sexual assaults for about two years in Jhansi, Uttar Pradesh".

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It is further alleged that when the victim became pregnant, she was forced to undergo an abortion without her consent.

"Thereafter, she was allegedly sold to another person for Rs 50,000 and repeatedly sexually assaulted by several others for nearly two years, before managing to escape", the statement said.



**Source: <https://www.thehindu.com/news/national/nhrc-issues-notice-to-odisha-up-over-trafficking-and-assault-of-tribal-minor/article71057042.ece>**

NHRC issues notice to Odisha, U.P. over trafficking and assault of tribal minor

Rights body seeks action-taken report within two weeks on Dhenkanal girl held, sold in Jhansi

The National Human Rights Commission (NHRC) has issued notices to the governments of Odisha and Uttar Pradesh over the trafficking, illegal confinement, and repeated sexual assault of a 17-year-old tribal girl from Dhenkanal district, who was sold for ₹50,000 and subjected to abuse for nearly two years in Jhansi.

In an official communique, the Commission cited reports stating that the victim was lured to Uttar Pradesh along with three other girls on the pretext of employment. Upon arrival, the minor was allegedly confined to a house for nearly three months and repeatedly sexually assaulted. When she became pregnant, she was forced to undergo an abortion without her consent. She was subsequently sold to another individual and subjected to continuous sexual abuse by multiple perpetrators for close to two years before she managed to escape.

“The girl managed to escape with the help of a local advocate and approached the Jhansi police. Although her statement was recorded, no further action was allegedly taken by the police except for providing a train ticket to Odisha. Upon her return, the Odisha Police recorded her statement and an investigation is underway,” the communique stated.

Observing that the matter raised serious concerns regarding gross violations of human rights, the Commission issued notices to the Directors General of Police of Uttar Pradesh and Odisha, as well as the District Magistrate of Dhenkanal, seeking a detailed action-taken report within two weeks.

The NHRC has directed that the reports from state authorities must include the current status of the criminal investigation, steps being taken to trace the other missing girls, and immediate measures put in place for the relief and rehabilitation of the survivor.

**Source: <https://www.thehansindia.com/amp/news/national/one-more-arrested-in-lynching-case-1082408>**

One more arrested in lynching case

Bhubaneswar: One more person was apprehended in connection with the lynching of a GRP constable, taking the total number of arrests in the May 7 incident to 18, police said on Tuesday.

Government Railway Police (GRP) personnel Soumya Ranjan Swain was allegedly tied to a pole and beaten to death by a mob in Bhingarapur-Kaja area under the jurisdiction of Baliana police station on the outskirts of Bhubaneswar on May 7. The incident took place after a woman alleged that Swain attempted to rape her, following a collision between his motorcycle and her two-wheeler, police said.

“On the night of June 1, based on substantial evidence collected during the course of investigation, the accused, Pradeep Managara alias Dipu (46) of Benupur in Baliana area, has been apprehended from Dhenkanal,” the Crime Branch of the State police said in a statement. The CID Crime Branch, Odisha has been entrusted with the investigation into the incident. The probe has revealed the involvement of the accused persons in assaulting the deceased, an official said, adding that so far, a total of 18 accused persons identified in the case through video footages, have been arrested.

Noting that the investigation into the matter is underway, the official said efforts were ongoing to identify and apprehend other persons involved in the incident. Around eight more persons were still at large, the official said. Meanwhile, a two-member team of the National Human Rights Commission (NHRC) has started an investigation into the incident. The team is scheduled to visit the crime scene and also the deceased’s native village.

A day before, the NHRC team questioned the former inspector-in-charge of Baliana police station, Anil Kumar Parida, over the incident. The team also questioned the senior railway police officer of the GRP. The service record book of the deceased was also examined as part of the investigation, sources said. “We are facilitating the NHRC team in its investigation,” Crime Branch SP Anirudha Routray said.

**Source: <https://hindi.theprint.in/india/notices-issued-to-odisha-and-uttar-pradesh-police-chiefs-in-the-case-of-sexual-assault-on-a-tribal-girl/981008/>**

आदिवासी लड़की के यौन उत्पीड़न मामले में ओडिशा और उत्तर प्रदेश के पुलिस प्रमुखों को नोटिस जारी

नयी दिल्ली, तीन जून (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने ओडिशा और उत्तर प्रदेश के पुलिस प्रमुखों को उन खबरों को लेकर नोटिस जारी किए हैं जिनमें कहा गया है कि ढेंकनाल जिले की 17 वर्षीय एक आदिवासी लड़की को झांसी में कथित तौर पर तस्करी करके बेचा गया और लगभग दो वर्षों तक उसका यौन उत्पीड़न किया गया।

आयोग ने कहा कि पीड़िता और तीन अन्य लड़कियों को नौकरी दिलाने के बहाने उत्तर प्रदेश में कथित तौर पर तस्करी करके ले जाया गया था।

इसने एक बयान में कहा कि स्थानीय वकील की मदद से आदिवासी लड़की भागने में सफल रही और उसने झांसी पुलिस से संपर्क किया।

इसके अनुसार हालांकि लड़की का बयान दर्ज किया गया था, लेकिन आरोप है कि पुलिस ने ओडिशा के लिए ट्रेन टिकट उपलब्ध कराने के अलावा कोई और कार्रवाई नहीं की।

बयान में कहा गया है कि लड़की की वापसी पर ओडिशा पुलिस ने उसका बयान दर्ज किया और मामले की जांच जारी है।

आयोग ने कहा कि उसने "भीड़िया की एक खबर का स्वतः संज्ञान लिया है जिसमें कहा गया है कि ओडिशा में ढेंकनाल जिले के कंकदाहाड़ा क्षेत्र की 17 वर्षीय एक आदिवासी लड़की को तस्करी कर बेचा गया और लगभग दो वर्षों तक उत्तर प्रदेश के झांसी में उसका कई बार यौन उत्पीड़न किया गया।"

इसने कहा कि यदि यह खबर सही है, तो इससे मानवाधिकारों के उल्लंघन के गंभीर मुद्दे उठते हैं।

आयोग ने कहा कि इसलिए, इसने ओडिशा और उत्तर प्रदेश के पुलिस महानिदेशकों और ढेंकनाल के जिलाधिकारी को नोटिस जारी कर दो सप्ताह के भीतर इस संबंध में विस्तृत रिपोर्ट मांगी है।

आयोग ने कहा कि उसे जांच की स्थिति और पीड़िता को राहत एवं पुनर्वास उपलब्ध कराने के लिए उठाए गए कदमों को रिपोर्ट में शामिल किए जाने की उम्मीद है।

गत 29 मई को प्रकाशित खबर के अनुसार, पीड़िता को लगभग तीन महीने तक एक घर में कथित तौर पर कैद रखा गया और वहां उसका बार-बार यौन उत्पीड़न किया गया।

बयान के अनुसार यह भी आरोप है कि जब पीड़िता गर्भवती हुई, तो सहमति के बिना उसका जबरन गर्भपात कराया गया।

आयोग के अनुसार इसके बाद उसे 50,000 रुपये में किसी अन्य व्यक्ति को कथित तौर पर बेच दिया गया और लगभग दो वर्षों तक कई अन्य लोगों द्वारा उसका बार-बार यौन उत्पीड़न किया गया।

**Source: <https://www.jagran.com/jharkhand/jamshedpur-nhrc-acts-on-odisha-tribal-girl-trafficking-rape-in-up-40261723.html>**

ओडिशा की 17 वर्षीय आदिवासी किशोरी को यूपी में बंधक बनाकर किया दुष्कर्म, जबरन गर्भपात; NHRC ने लिया स्वतः संज्ञान

ओडिशा की 17 वर्षीय आदिवासी किशोरी को नौकरी का झांसा देकर यूपी ले जाकर मानव तस्करी, यौन शोषण और जबरन गर्भपात का शिकार बनाया गया। राष्ट्रीय मानवाधिकार आयोग ने इस मामले में स्वतः संज्ञान लेते हुए यूपी और ओडिशा के डीजीपी समेत ढेंकनाल के जिलाधिकारी को नोटिस जारी कर रिपोर्ट मांगी है।

जागरण संवाददाता, भुवनेश्वर। ओडिशा के ढेंकनाल जिले से नौकरी का झांसा देकर उत्तर प्रदेश के झांसी लाई गई एक 17 वर्षीय आदिवासी किशोरी के साथ मानव तस्करी (ट्रेफिकिंग), खरीद-फरोख्त और दो साल तक यौन शोषण का मामला सामने आया है।

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने इस खौफनाक घटना पर स्वतः संज्ञान (SuoMotu) लेते हुए उत्तर प्रदेश और ओडिशा के डीजीपी (DGP) समेत ढेंकनाल के जिलाधिकारी (DM) को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है।

बंधक बनाकर सामूहिक दुष्कर्म, फिर 50 हजार में बेचा

पीड़ित किशोरी को तीन अन्य लड़कियों के साथ बहला-फुसलाकर नौकरी के बहाने यूपी लाया गया था। इसके बाद उसके साथ जो हुआ, वह रूह कंपा देने वाला है:

तीन महीने तक बंधक: किशोरी को तीन महीने तक एक घर में बंधक बनाकर रखा गया और लगातार दुष्कर्म किया गया।

जबरन गर्भपात: दरिंदगी के कारण जब वह गर्भवती हो गई, तो बिना उसकी सहमति के उसका जबरन गर्भपात करा दिया गया।

50 हजार में सौदा: दरिंदों ने मर्यादा की सारी हदें पार करते हुए उसे महज 50 हजार रुपये में एक अन्य व्यक्ति को बेच दिया, जहां दो साल तक कई लोगों ने उसका शारीरिक शोषण किया।

झांसी पुलिस की घोर लापरवाही और संवेदनहीनता

किसी तरह एक स्थानीय वकील की मदद से किशोरी दरिंदों के चंगुल से भाग निकलने में कामयाब रही। वह न्याय की उम्मीद में झांसी पुलिस के पास पहुंची, लेकिन पुलिस का रवैया बेहद शर्मनाक रहा।

आरोप है कि झांसी पुलिस ने आरोपियों के खिलाफ तत्काल FIR दर्ज करने या उन्हें गिरफ्तार करने के बजाय केवल औपचारिकता के लिए किशोरी का बयान दर्ज किया। उसे वापस ओडिशा लौटने के लिए ट्रेन का टिकट थमाकर पल्ला झाड़ लिया।

घर लौटने के बाद पीड़िता ने जब आपबीती सुनाई, तब जाकर ओडिशा पुलिस ने सक्रियता दिखाते हुए मामला दर्ज किया और जांच शुरू की।

मानवाधिकार आयोग (NHRC) का सख्त रुख

मामले की गंभीरता को देखते हुए एनएचआरसी ने कड़ा रुख अपनाया है। आयोग ने दोनों राज्यों के शीर्ष पुलिस अधिकारियों और ढेंकनाल के प्रशासनिक अमले को नोटिस जारी कर स्पष्टीकरण मांगा है।

आयोग ने पूछा है कि इस जघन्य अपराध में अब तक क्या कानूनी कार्रवाई की गई है? पीड़िता को सुरक्षा, चिकित्सा सहायता और पुनर्वास (Rehabilitation) उपलब्ध कराने के लिए प्रशासन की ओर से क्या कदम उठाए गए हैं?

यह घटना देश में पनप रहे अंतरराज्यीय मानव तस्करी के जाल और उस पर कानून व्यवस्था व पुलिस तंत्र की घोर नाकामी पर गंभीर सवाल खड़े करती है।

**Source: <https://www.jagran.com/uttar-pradesh/lucknow-city-nhrc-notice-to-up-dgp-over-tribal-girl-trafficking-exploitation-40261769.html>**

आदिवासी किशोरी की तस्करी और यौन शोषण के मामले में यूपी के DGP को नोटिस, मानवाधिकार आयोग ने लिया संज्ञान

राष्ट्रीय मानवाधिकार आयोग ने ओडिशा की एक आदिवासी किशोरी की झांसी में तस्करी और यौन शोषण के मामले में यूपी के डीजीपी को नोटिस जारी किया है। किशोरी ने झांसी पुलिस पर शिकायत के बावजूद कार्रवाई न करने का आरोप लगाया है।

राज्य ब्यूरो, लखनऊ। ओडिशा की 17 वर्षीय आदिवासी किशोरी को तस्करी करके झांसी में बेचने और यौन शोषण किए जाने के मामले का राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। आयोग ने इस मामले में डीजीपी राजीव कृष्ण को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट तलब की है। पीड़िता ने झांसी पुलिस पर आरोप लगाया है कि शिकायत के बाद भी पुलिस ने कार्रवाई नहीं की, बल्कि उसे टिकट देकर ओडिशा जाने वाली ट्रेन में बैठाकर वापस भेज दिया।

ओडिशा के ठेंकनाल निवासी पीड़िता को एक व्यक्ति ने नौकरी का लालच देकर झांसी में आशीष यादव नामक व्यक्ति को बेच दिया था। पीड़िता ने ओडिशा पुलिस को दिए बयान में आरोप लगाया है कि आशीष व उसके पिता कल्याण यादव ने करीब तीन माह तक उसे घर में कैद रखा और बारी-बारी से उसके साथ दुष्कर्म किया।

जबरन गर्भपात का आरोप

उसके गर्भवती होने पर आशीष की मां ने जबरन उसका गर्भपात करवा दिया। साथ ही उसे करीब 10 किलोमीटर दूर चंद्रपाल कुशवाहा नामक व्यक्ति को 50 हजार रुपये में बेच दिया। चंद्रपाल ने करीब दो वर्षों तक उसे अपने घर में कैद रखा और उसके साथ दुष्कर्म करता रहा। वह एक स्थानीय वकील की मदद से कैद से भाग कर झांसी पुलिस के पास पहुंची और मामले की शिकायत दी।

पुलिस ने उसके बयान दर्ज किए, लेकिन कोई कार्रवाई नहीं की। साथ ही उसे ओडिशा की ट्रेन में बैठा दिया और कहा कि वह अपने घर चली जाए। पीड़िता जब ओडिशा पहुंची तो उसने वहां पुलिस को आपबीती सुनाई और मुकदमा दर्ज कराया।

अखबारों में इस मामले की खबरें प्रकाशित होने के बाद राष्ट्रीय मानवाधिकार आयोग ने डीजीपी को नोटिस जारी किया है। आयोग ने कहा है कि मीडिया रिपोर्ट के अनुसार अगर पीड़िता के आरोप सही हैं तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है।